

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA(CAA)-76(PB)/2017

IN THE MATTER OF:

Jay Monesh Services Station Pvt. Ltd.

.... Applicant/Petitioner

under Section 230-232

Order delivered on 11.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Himanshu Harbola, Ms. Shifali Gupta &
Ms. Shifali Gupta, Advocates

For the Respondents:

ORDER

In pursuance of the last order consent affidavits have been filed which pertains to the consenting shareholders and unsecured creditors of the transferee company as well as consenting shareholders and secured creditors of transferor company. The affidavits are taken on record.

Order reserved.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

11.01.2018
Vineet